

19/s C. M. K. Murthy
S. K. Rath
A. K. Mohanty

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CAT / 3 / II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 1992

Rajenikant Chand.....Applicant(s)

Versus

Union of India & others. Respondent(s)

Sr. No.	Date	Order with Signature
1	3.6.92	<p>I have heard Mr. S. K. Rath, learned counsel for the petitioner and Mr. P. N. Mohapatra, learned Standing Counsel for the Central Government.</p> <p>2. It was submitted by Mr. Rath that the petitioner has no objection to join under J.T.O. (P), Dhenkanal. But it was submitted by Mr. Rath to grant 15 days time to the petitioner to join his new place of posting as he has some urgent, important and unavoidable matters relating to his family affairs to be attended to. The petitioners' joining ⁱⁿ the post under the J.T.O. (P) Dhenkanal may force him to perform certain duties outside Dhenkanal and compel the petitioner to always attend to urgent work and therefore 15 days time is prayed for joining ^{to} the new post and this submission was made by Mr. Rath when I was not at all inclined to admit this application.</p> <p>3. Hence it is directed that the transfer order contained in Annexure-3 dated 28th May, 1992 transferring the petitioner to ^{posting him} Shri Rajani Kanta Chand (SI) / transfer and post under J.T.O. (P) is kept in abeyance for Dhenkanal after ¹⁵ days and the petitioner should join ^{the} new place of posting positively in the ^{forenoon} afternoon of 22.6.1992. Thus the Original Application is accordingly disposed of. No costs.</p> <p style="text-align: right;">W,</p>

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Serial No. of Order	Date of Order	Order with Signature
... 1	3.6.92	<p>4. The petitioner's counsel prays that his client wants to file a representation for which no permission is required.</p> <p>5. Send a copy of this order to the ppposite parties.</p> <p style="text-align: right;"><i>key cc dph</i> VICE-CHAIRMAN</p>